CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 419/TL/2026

Subject : Petition under Sections 14, 15 and 79(1)(e) of Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2009 seeking grant of Transmission License for Shongtong Power Transmission Limited.

Petitioner : Shongtong Power Transmission Limited (SPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 420/AT/2026

Subject : Petition under Section 63 of Electricity Act, 2003 seeking adoption of Transmission Charges of the *"Transmission System for Evacuation of Power from Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW)"* being established by the Petitioner.

Petitioner : Shongtong Power Transmission Limited (SPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **27.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Aparajita Upadhyay, Advocate, SPTL
Shri Akshayvat Kislay, CTUIL

Record of Proceedings

The learned counsel for the Petitioner submitted that these Petitions have been filed seeking grant of a transmission licence to establish the "Transmission System for Evacuation of Power from Shongtong Karcham HEP (450 MW) and Tidong HEP (150 MW)" ("the Project") and the adoption of the transmission charges in respect of the said Project as discovered through the tariff-based competitive bidding process. Learned counsel further submitted that all requirements have been complied with, and requested that these Petitions be reserved for orders.

2. Considering the submissions made by the learned counsel for the Petitioner, the Commission reserved the matters for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)